

**GOVERNMENT OF INDIA
HOUSING AND URBAN POVERTY ALLEVIATION
LOK SABHA**

STARRED QUESTION NO:50

ANSWERED ON:27.04.2016

Housing for All

Dubey Shri Nishikant ;Singh Shri Bhola

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) whether the Government has recently held a review meeting of concerned officials to ensure that "Housing for all by 2022" meets the target and accorded highest priority in implementation and if so, the details thereof;

(b) whether any strategy has since been worked out and if so, the details thereof; and

(c) the allocations earmarked since launch of the scheme and the extent to which these allocations have been utilised?

Answer

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION
[SHRI M. VENKAIAH NAIDU]

(a) to (c): A Statement is laid on the Table of the Sabha.

STATEMENT

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 50* FOR 27.04.2016 REGARDING "HOUSING FOR ALL"

(a): Ministry has been periodically reviewing the progress of implementation of the Pradhan Mantri Awas Yojana (Urban) Mission with State/UT Governments during the meetings with the State/UT representatives and also in meetings of the Central Sanctioning and Monitoring Committee while considering project proposals from the States.

(b): Under the PMAY (Urban) scheme guidelines, a set of mandatory conditions has been included in the Mission to ease administrative and regulatory bottlenecks and to facilitate growth of housing sector. States / UTs should have to fulfill following mandatory conditions:-

(i) States / UTs to make suitable changes in the procedure and rules for obviating the need for separate Non Agricultural (NA) permission if land already falls in the residential zone earmarked in Master Plan of city or area.

(ii) States / UTs shall prepare/amend their Master Plans ear-marking land for Affordable Housing.

(iii) A system should be put in place to ensure single - window, time bound clearance for layout approval and building permissions at ULB level.

(iv) States / UTs shall adopt the approach of deemed building permission and layout approval on the basis of pre-approved lay outs and building plans for EWS/LIG housing or exempt approval for houses below certain built up areas or plot area.

(v) States / UTs would either legislate or amend existing rental laws on the lines of model Tenancy Act being prepared by Ministry.

(vi) States / UTs shall provide additional FAR/FSI/TDR and relaxed density norms for slum redevelopment and low cost housing, if required.

Each of these reforms are vital to ensure planned development in urban areas, expeditious issue of construction permits and deemed layout approvals as well as relaxed density norms for housing for urban poor.

(c) Budget Estimates of Rs. 4000.00 crore were earmarked for the FY 2015-16 for the projects under Housing for All (HFA) scheme. The provision was, however, reduced at RE stage to Rs. 1231.23 crore due to less receipt of demands for central assistance from States/UTs at the stage of finalization of RE 2015-16. Out of the available fund in RE 2015-16 under PMAY(U), Rs. 1218.81 crore of central

assistance was released to States. In addition, Rs. 200.00 crore under Credit Linked Subsidy Scheme(CLSS) component (Central Sector Scheme) was allocated and released in full to the Central Nodal Agencies.

For the FY 2016-17, allocation of Rs. 4400.00 Crore for Centrally

Sponsored Schemes under PMAY (U) and Rs. 475.00 crore for CLSS component of PMAY (U) has been made.
